

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 152 OF 2015
APPEAL NO. 241 OF 2017
APPEAL NO. 5 OF 2018**

Dated: 17th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

**Punjab State Transmission Corporation Ltd.Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Anr.
....Respondent(s)**

Counsel for the Appellant(s) : Ms. Poorva Saigal
Mr. Shubham Arya
Ms. Anushree Bardhan
Ms. Taniya Saren

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anna Malhotra for R-1
(For A.No. 05 of 18)

ORDER

Learned counsel for the appellant states that some of the issues raised in the instant appeal are covered and they would place on record the same by way of an affidavit. He may file the affidavit on or before 31.01.2019 with advance copy to the other side.

List the matter on **02.04.2019.**

(S.D. Dubey)
Technical Member
ts/vg

(Justice Manjula Chellur)
Chairperson